CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 232/MP/2023

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under the Consultancy Agreement dated 1.3.2017, Transmission Service Agreement dated 29.0.2018, LTA Agreement dated 29.1.2018 and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Private Limited and Central Transmission Utility of India Limited (earlier Power Grid Corporation of India Limited) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 2.1.2018 executed with Solar Energy Corporation of India Limited and consequential relief thereto.
Petitioner	:	ReNew Power Private Limited (RPPL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) & Anr.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, RPPL Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested that the matter be adjourned until the pronouncement of the order in IA No. 1348 of 2026 in Appeal No.280 of 2026 *(ReNew Wind Energy (AP2) Pvt. Ltd. & Anr. v. CERC & Ors.)* pending before the APTEL. The learned counsel for the Respondent, CTUIL, did not object to the said request.

2. Considering the request made by the learned counsel for the Petitioner, the Commission adjourned the matter for four weeks. Meanwhile, the Commission directed the Petitioner to file its response to CTUIL's compliance affidavit within six weeks.

3. The Respondent, CTUIL, was also directed to file the following information/ clarification, on an affidavit, within six weeks:

a) Whether connectivity quantum corresponding to the Petitioner's non-commissioned and abandoned capacity has been revoked. If so, file details thereof.

b) CTUIL, in its submissions dated 07.09.2026, has inter alia stated that as on the date no interim order against regulation of power exists in favour of the Petitioner and that CTUIL shall be submitting the data on the PRAAPTI Portal. Accordingly, furnish the details of the data submitted on the PRAAPTI portal.

4. The Petition will be listed for hearing on **19.01.2027**.

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)